

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-505(PB)/2017**

**IN THE MATTER OF:**

Sunlight Pest Control Service

.... Applicant/Petitioner

Vs.

Punj Lloyds Limited

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Rutuja Patil, Legal Representative  
Ms. Anubhuti Seth (Advocate) Legal Rep.  
For the Respondent : Ms. Mrinal Bharti & Mr. Tarun Biswas,  
Advocates

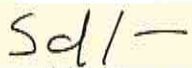
**ORDER**

The matter is pending for consideration before three-Member Bench of the Tribunal and has to be listed after the pronouncement of that order in the matter of (IB)-190(PB)/2017 Union Bank of India vs. Era Infra Engineering Ltd.

This is a new petition. A copy of the paper book has already been served on the respondent. Let reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for further consideration on 7<sup>th</sup> December, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)